

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 7989/2015

(Arising out of impugned final judgment and order dated 27-08-2015 in CRLMA No. 4136/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Crl) No. 8382/2016 (II)

Date : 14-12-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Dinesh Kumar Tiwary, Adv.
Mr. Sarbendra Kumar, Adv.
Mr. Chandan Kumar, Adv.
Ms. Anita Pandey, Adv.
Mr. R. S. Mishra, Adv.
Mr. Bhagwat Dayal, Adv.
Mr. Santosh Kumar Tripathi, AOR

Mr. Shadan Farasat, Adv.
Mr. Chirag M. Shroff, AOR
Mr. Shailendra P. Singh, Adv.
Mr. Rishikesh Kumar, Adv.
Mr. Amit Bhandari, Adv.
Ms. Hrishika Jain, Adv.
Mr. Shourya Dasgupta, Adv.
Mr. Sudhir, Adv.

For Respondent(s)

Mr. Ardhendhumauli Kumar Prasad, AAG.
Mr. Rohit K. Singh, AOR
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Mr. Kislay Jha, Adv.

Ms. Ruchi Gupta, Adv.
Mr. Samarth Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters in the third week of February, 2023,
on a non-miscellaneous day.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR